

F. No. 1-2/Std/O&F/Notification n (II)/FSSAI-2018
Food Safety and Standards Authority of India
Ministry of Health & Family Welfare
FDA Bhawan, Kotla Road, New Delhi- 110002

Dated, the 28th February 2019

Subject: Directions under Section 16(5) of Food Safety Standards Act, 2006 regarding disposal and collection of Used Cooking Oil (UCO).

Reference order of even number dated 30th January 2019 conveying the directions that the Food Business Operators whose consumption of edible oils for frying was more than 50 litres per day would maintain the usage records and dispose used cooking oil to agencies authorised by the Food Safety and Standards Authority of India or the Commissioner of Food Safety of States/UTs. This order was directed to be effective with effect from 01.03.2019.

2. In order to provide time to ensure adequate mechanisms for authorisation of agencies and collection of used cooking oil are in place, it has been decided to defer the implementation of the said order by three months i.e. 30.05.2019 and this would be effective from 1st June 2019.

3. This issues with the approval of the Competent Authority in exercise of the power vested under sections 16(5) of Food Safety and Standards Act, 2006.



(Sunil Bakshi)

Advisor (Regulations/Codex)

To

1. All Food Safety Commissioners
2. All Food Business Operators
3. All Central Designated Officers of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS TO CEO, FSSAI
3. All Divisional Heads, FSSAI